WWW.LIVELAW.IN W.P.No.7284 of 2021

&

WMP. No.7783 of 2021

N.ANAND VENKATESH, J

The first Respondent is an unnecessary party and hence deleted. This Court *suo motu* impleads the Inspector of Police, Thallakulam Police Station, Madurai as the sixth Respondent and the Inspector of Police, Avaniyapuram Police Station, Madurai, as the seventh Respondent in this writ petition.

- 2. Learned Government Advocate takes notice for Respondents 2, 3, 6 and 7. Mr.Mithelesh, learned counsel takes notice for the fourth Respondent. The Inspector of Police, Avaniyapuram Police Station, Madurai, is directed to inform the fifth respondent that the case is posted on 29.03.2021 at 2.15 p.m. in His Lordship's Chamber. Learned Government Advocate shall also instruct the Respondent Police to intimate the fifth respondent and ensure his presence on the date of hearing.
- 3. The case of the petitioners is that they have same sex relationship and the same is being opposed by the fourth and fifth Respondents, who are the father of the respective petitioners.

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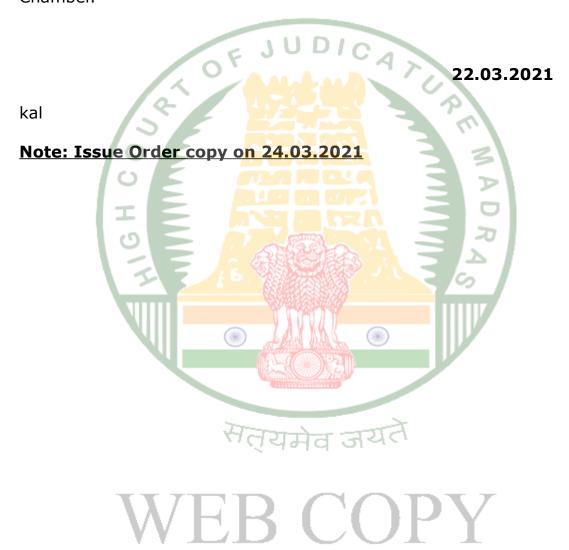
- 4. Mr.Manuraj, learned counsel for the Petitioners submitted that the parents are not able to agree on the same sex relationship and hence, complaints came to be given before the sixth and seventh respondents and two FIRs have been registered as girl missing case. Learned counsel further submitted that there is a potential threat to the life and limb of the petitioners and the petitioners are being made to run from pillar to post to ensure their safety and security. Learned counsel submitted that the respondent police should be directed not to cause harassment to the Petitioners and also ensure that there is no danger from the fourth and fifth respondents to their life and limb.
- 5. The learned Government Advocate who took notice on behalf of the Respondent Police submitted that the Respondent Police will be instructed in this regard and the safety of the petitioners will be ensured.
- 6. The case in hand requires to be dealt with more sensitivity and empathy and it is а sample case of how the society is grappling to come to even now with orientation. Considering terms same sex

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sensitiveness of the issue involved, WWW.LIVELAW.IN

this Court wants to hear the parties in camera.

Post this case on 29.03.2021 at 2.15 in His Lordship's Chamber.



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N.ANAND VENKATESH,J

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22.03.2021